1	2	3		
26.	Tripura	2		
27.	Uttar Pradesh	1241		
28.	Uttarakhand	21		
29.	West Bengal	289		
30.	A & N Islands	3		
31.	Chandigarh	6		
32.	D & N Haveli	0		
33.	Daman & Diu	0		
34.	Delhi	258		
35.	Lakshadweep	0		
36.	Puducherry	0		
	Total	5013		

Courts' direction regarding crimes against women in Delhi

1992. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the figures of crimes against women in Delhi are shooting up;
- (b) whether a Court in Delhi has taken a serious view of this menace and has asked Government to take up this issue with the concerned police authorities to control this; and
- (c) if so, the details with action plan of Government to address this menace seriously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police has reported that as a conscious policy of "Truthful Reporting", more number of complaints are registered in the recent years with an objective that no crime, especially crime against the vulnerable groups including women, goes unreported. Details of cases of crime against women reported to Delhi Police during 2012 to 2014 and 2015 (upto 31/10/2015) are given in the Statement (*See* below).

(b) and (c) Delhi Police has reported that on 12.03.2014, during the hearing of the Writ Petition (C) No. 3686/2013 titled Nandita Dhar V/s Union of India and Ors, the Hon'ble court had directed Delhi Police to conduct a crime-mapping study, particularly with regard to crime against women. On 16.04.2014 the crime-mapping

Unstarred Questions

study regarding rape, molestation and eve-teasing of women in Delhi during 2013 was submitted in the Hon'ble High Court. On the basis of this study, 44 police stations were identified under whose jurisdiction crime of this nature occurred more frequently than in other areas.

The Hon'ble Court directed to file status report indicating the measures to bring down these crimes. The Hon'ble Court vide orders dated 29/10/2014, observed that most of the incidents of rape, molestation and eve-teasing have occurred within the home and in most cases the accused are near relatives and acquaintances. The Court advised the Delhi Police to highlight these aspects through print and electronic media so that public is made aware of this. Keeping in view the direction passed by the Hon'ble High Court vide order dated 29.10.2014, the Delhi Police got prepared 04 short video clippings related to safety and security of girls/women for the awareness amongst general public and have also obtained their censor certificates from Central board of Film Certification.

In addition, several concrete measures taken by Delhi Police to check the incidents of crime against women include enhanced deployment of police resources in crimeprone areas; women help desks round-the-clock in the Police Stations; deployment of women beat constables in the areas prone to crime against women; imparting self-defence training for women; and launching of smart phone App "Himmat" to know the location of women in distress.

Statement Details of cases of crime against women reported to Delhi police during 2012 to 2014 and 2015 (upto 31.10.2015)

Crime Head	2012	2013	2014	2015
				(Upto 31.10.15)
Rape (376 IPC)	706	1636	2166	1856
Assault on women with intent to outrage her modesty (354 IPC)	727	3515	4322	4626
Insult to the modesty of women (509 IPC)	214	916	1361	1320
498-A/406 IPC (cruelty by husband and in laws)	2046	3045	3194	2956
Dowry death (304b)	134	144	153	100
Dowry prohibition act	15	15	13	15